

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 90/2002

Friday, this the 1st day, of February, 2002.

CORAM :

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE SHRI T.N.T. NAYAR, ADMINISTRATIVE MEMBER

N.S Kaladharan, S/o Sukumaran,
Aged 46, Assistant Accounts Officer,
General manager, Telecommunications Office,
LIC Building, Pattom, Trivandrum,
Now residing at TC 50/1568, Thaliyal,
Karamana, Trivandrum-2. ... Applicant

(By Advocate Mrs. Santhamma Issac)

Vs

1. Union of India, rep. by its
Secretary to Government of India,
Ministry of Communications,
New Delhi.
2. Member(Finance),
Telecom Commission,
New Delhi.
3. Chief General Manager,
Telecom, Kerala Circle,
Bharat Sanchar Nigam Ltd.,
Thiruvananthapuram. ... Respondents

(By Mr. K.R. Rajkumar, ACGSC)

The application having been heard on 1.2.2002, the
Tribunal on the same day delivered the following :

ORDER

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN

The applicant, Assistant Accounts Officer in the
office of the General Manager, Telecommunications, Trivandrum,
is aggrieved that although he belongs to Scheduled Tribe and
become entitled for promotion w.e.f. 23.9.98, he has not been
considered for promotion despite the fact that persons junior
to him have been promoted. The applicant has made a
representation in this regard to the 2nd respondent on

10.12.2001 and the same is yet to be considered and disposed of and under the circumstance the applicant has filed this application.

2. When the matter came up for hearing, Shri K.R. Rajkumar, ACGSC took notice for the respondents. The counsel of the respondents suggested the disposal of the application directing the 2nd respondent to consider A7 representation dated 10.12.2001 and to give an appropriate reply. The applicant's counsel also agreed to this and stated that applicant may be allowed to make a supplementary representation. In the light of the submission made by the counsel of either side, the application is disposed of permitting the applicant to make a supplementary representation within one month from today and directing the 2nd respondent that if such a representation is received, the same along with A7 representation shall be considered in accordance with the rules and instructions and to disposed it of giving a reply to the applicant within three months from the date of receipt of the representation. No costs.

Dated the 1st day of February, 2002.


T.N.T. NAYAR,
ADMINISTRATIVE MEMBER


A.V. HARIDASAN,
VICE CHAIRMAN

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A P P E N D I X

Applicant's Annexures:

1. A-I: True copy of promotion order No.10-3/97-SEA dated 15.1.99 issued by the 2nd respondent.
2. A-II: True copy of Seniority list complied by the All India P&T Accounts & Finance Officers Association, Mumbai.
3. A-III: True copy of DPAR O.M.No.10/41/73-Estt.(SCT) dated 20.7.74.
4. A-IV: True copy of DPAR O.M.No.36011/6/75-Estt.(SCT) dated 7.5.75.
5. A-V: True copy of DOPT O.M.No.22011/1/90-Estt(D) dated 12.10.1990.
6. A-VI: True copy of DOPT O.M.No.22011/1/90-Estt(D) dated 22-4-92.
7. A-VII: True copy of representation dated 10.12.2001 from the applicant to the Member(Finance), Telecom Directorate.
8. A-VIII: True copy of letter No.DFA/CF/CR/2000/126 dated 26.4.2000 issued to the applicant by GMT, Kannur.
9. A-IX: True copy of letter No.GMCE/CON/CR dated 26-2-2001 issued by GMT, Kannur.

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